

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
Rest. CP No. (IB)- 57/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Mr. Rakesh Sharma, Sole Prop. M/s Rakesh Traders**  
...Operational Creditor

**Versus**

**M/s Cosmopolis Interiors Pvt. Ltd.** ...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ritesh Kumawat, Adv.  
For the Respondent : Rishu Jain, Adv.

**ORDER**

Heard Mr. Ritesh Kumawat, Adv. appearing on behalf of the Petitioner. Mr. Rishu Jain, Adv. appearing on behalf of the Respondent submits that reply has been filed. Learned counsel for the Petitioner has raised an objection that reply has not been filed within time. In the interest of justice, reply is taken on record. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter for arguments on 07.06.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 29, 2024